

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 109

IA(I.B.C)/755(CH)2024

And

CP (IB) No. 63/Chd/Hry/2022

IN THE MATTER OF:
ASREC India Limited

...

Petitioner

Versus

Rashpal Singh Todd

...

Respondent

Under Section: 95(1), 99, IBC 2016

Order delivered on 02.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Ms. Usha Singh, Advocate.

**For the Respondent-
Personal Guarantor** : Mr. Aalok Jagga with Mr. A.P.S. Madaan,
Advocates.

For the RP : Mr. Kamal Aggarwal, RP in person.

ORDER

IA(I.B.C)/755(CH)2024

This is the report filed by RP under Section 99 of the IB Code, 2016. The same is taken on record. Thus, **IA No. 755/2024 is disposed of** and file be tagged with the main petition for reference purpose.

CP (IB) No. 63/Chd/Hry/2022

The RP has filed the compliance affidavit vide Diary No. 02282/2 dated 01.04.2024. The same is taken on record. Objections/reply to the report filed by the RP be filed within two weeks with a copy in advance to the counsel opposite. Response, thereto, if any, be filed one week thereafter with a copy in

April 2, 2024
Mukta

advance to the counsel opposite. In view of the order dated 06.03.2024, Ld. Counsel for the petitioner is directed to file the amended memo of parties. Let the same be filed within one week.

List on 08.05.2024.

Sd/-
(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)